

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA) : I will only submit that the Minister of Railways has already written to you that he has gone to Faridabad. Now, he is coming back. ...*(Interruptions)*. He is coming back. He is going to make a statement. Today itself he is making a statement. He has already written to you. He is there at the accident site. ...*(Interruptions)*. He is coming back from that site and he is going to make a statement. ...*(Interruptions)*.

SHRI RAMESH CHENNITHALA (Kottayam) : There are very conflicting reports that 50 people died. We are getting a number of telephone calls from different parts of the country. Faridabad is not very far away from Delhi. ...*(Interruptions)*.

Sir, there are conflicting reports that twelve people have died, fifteen people have died, twenty people have died. We are receiving telephone calls from different parts of the country ...*(Interruptions)*

SHRI SRIKANTA JENA : At three o'clock, Government will make a statement on this.

SHRI BASU DEB ACHARIA (Bankura) : Sir, Faridabad is not far away from this place. ...*(Interruptions)*.

*[Translation]*

MR. DEPUTY SPEAKER : I have with me names of many speakers.

...*(Interruptions)*

MR. DEPUTY SPEAKER : No body is going to listen to you.

...*(Interruptions)*

MR. DEPUTY SPEAKER : I say you just listen to me. Please be seated. The hon. Minister has said that the Railway Minister will make a statement at three O' clock. It is better not to talk about the train accident before that. I have a long list of names with me. I will call them one by one.

...*(Interruptions)*

SHRI RAMESH CHENNITHALA : He has no information with him. ...*(Interruptions)*

MR. DEPUTY SPEAKER : I will allow to raise all other issues except railway accident. This issue would come up at three O' clock.

*[English]*

SHRI ANANTH KUMAR : Sir, when the Minister makes a statement, you should allow us to raise the issue.

*[Translation]*

MR. DEPUTY SPEAKER : He will make a statement at three O'clock. If you do not want to make your point, what should I do?

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : I am raising an issue related to the Home Ministry. The issue of creating a separate Uttaranchal State is pending for a long time. The Uttar Pradesh Legislative Assembly has passed a resolution to this effect three times. When this issue was raised in this House, it was stated by the Home Minister on behalf of the Government that the bill was being drafted and it would be introduced in the House very soon and that the opinion of the Uttar Pradesh Government would have also to be obtained on that issue. For how many years will this issue hang in balance? Why delay is being caused in the matter? At what stage the said issue has reached? The hill people who now believe that a separate State is in the offing are losing their patience due to inordinate delay. I would like that the Home Minister should take a clear stand in this regard and take this House into confidence as well.

*[English]*

SHRIMATI GEETA MUKHERJEE (Panskura) : Sir, I am coming from a road-block which had been organised by various women's organisations. They are demanding immediate passage of the Women's Reservation Bill. For half-an-hour there was a full road-block. We released it so that the people are not put to difficulty. But I am telling the House that as per the assurance given by the Speaker, the Bill be placed before the House for discussion on the 29th.

SHRI RAJESH PILOT (Dausa) Sir, I share the views expressed by Shri Atal Bihari Vajpayee. The Government has many a time given the assurance publicly for the creation of a separate Uttarakhand State. People should know whether this is going to take place or not.

*[Translation]*

MR. DEPUTY SPEAKER : Guptaji, would you like to say something on this?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : I know very well that the hill people have become increasingly impatient. That is the reason

why Atalji mentioned here that the policy decision about the Uttrakhand State has been taken and as such why there has been so much of delay implementing that decision. It is true that the resolution to this effect was passed in the U.P. Legislative Assembly not once but thrice. But he also knows that merely passing the resolution in the Assembly is not enough as per the Constitution. The State which will be divided into two parts, a part of Uttar Pradesh would be separated from it and that will become a separate state. For all that, many more things have to be given a legal shape. How will that be arranged? What will be its structure? How will the devolution of funds take place? The personnel who are working there including employees officers and others would have to be divided into two parts. Procedure for that has been laid down in the Constitution. Accordingly, the bill, mention of which has been made here will be forward to the U.P. Government after drafting to ascertain their views and advice with regard to the objections or suggestions, if they have any, or to find out if they have any new amendment or not. After eliciting information about all these things, we shall introduce that bill in the House after giving it a final shape.

[Translation]

It is true that there is delay but there is not specific reasons for it. The Cabinet will have to approve it because a new step is being taken. A new State is being created. a part of Uttar Pradesh is being separated therefore the Cabinet should take up and tackle this issue carefully. I hope that it will not take more time. But I can not prescribe any date or time, nevertheless I hope it will be done as early as possible. ... (Interruptions)

SHRI BACHI SINGH RAWAT 'BACHDA' (Almora) : Mr. Deputy Speaker, Sir, Uttaranchal is such a sensitive issue that. ... (Interruptions)

MR. DEPUTY SPEAKER : He has already given the reply.

... (Interruptions)

[English]

SHRI PRAMOTES MUKHERJEE (Berhampore) (WB) : Thank you, Sir, for giving me the opportunity to speak. ... (Interruptions) Sir, whenever you are calling me somebody is rising. ... (Interruptions) What can I do? You have already called me. ... (Interruptions) Sir, I am in complete obedience to you. Let me start.

Sir, I offer my thanks and gratitude to you for permitting me to raise a matter of urgent public importance in relations to revival of I.D.P.L. and in relation to the

improvement of indigenous drug and pharmaceutical industry. Today I.D.P.L is the premium organisation in the field of Indian indigenous drug and pharmaceutical industry. I.D.P.L. has the highest possible viability. But that is now sick today due to the mishandling of the situation by the Government of India. Thousands of workers of I.D.P.L. and thousands of workers engaged in the Indian drug and pharmaceutical industry has assembled in Delhi to demonstrate their demands and speak about their problems.

I beg to move this resolution that the Government should immediately pay its attention to the SOS demand of the I.D.P.L. workers. At the same time, the whole Indian drug and pharmaceutical industry is in danger by the aggression of the multinational corporations upon these indigenous institutions after the introduction of the policy of privatisation and globalisation. I urge upon the concerned Ministry and upon the Government to immediately interfere and look into the B.I.F.R. recommendations. The Standing Committee of the Department have already recommended drawing up a foster plan for the revival of I.D.P.L. and to raise the standard of Indian drug and pharmaceutical industry. This is my submission to you. ... (Interruptions)

SHRI BASU DEB ACHARIA : Sir, please allow me for a minute. ... (Interruptions)

[Translation]

MR. DEPUTY SPEAKER : Unless I call someone's name,

[English]

I am sorry.

[Translation]

I have names with me. I will call one by one.

... (Interruptions)

MR. DEPUTY SPEAKER : As I have told you, I will call one by one.

... (Interruptions)

[English]

MR. DEPUTY SPEAKER : Please take your seat.

... (Interruptions)